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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1488/2004

New Delhi, this the 28th day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER (A)

Sh. Joti Prakash
s/o Late Shri Dina Nath
r/o Quarter No.101, Sector-12
R.K.Puram
New Delhi. Applicant

(By Advocate: Sh. S.K.Gupta)

Versus

1. Union of India through
Secretary
Ministry of Information & Broadcasting
Govt. of India, Shastri Bhawan
New Delhi.
2. Chief Controller of Accounts
Principal Accounts Office
Ministry of Information & Broadcasting
Govt. of India, Shastri Bhawan
New Delhi.
3. Controller General of Accounts
Lok Nayak Bhawan
Khan Market
New Delhi. Respondents

O R D E R (Oral)

Justice V.S. Aggarwal:-

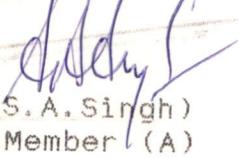
The applicant by virtue of the present application seeks a direction to drop memo of 22.1.2002 on the analogy as in the case of S.S.Chiller. In the alternative, it is prayed that respondents should be directed to finalise the disciplinary proceedings within a stipulated time.

2. The facts are within a short compass. A memo dated 22.1.2002 had been served on the applicant containing certain articles of charge. The grievance of the applicant is that decision in this regard has

(Signature)

not been taken while in the case of S.S.Chiller, the proceedings have been dropped.

3. At this stage, we are not delving into the merits of the matter, but since the applicant has requested the respondents to take a decision in this regard or complete the disciplinary proceedings, it is directed that Respondent No.2 shall take a final decision in this regard preferably within two months of the receipt of the certified copy of the present order and communicate it to the applicant. OA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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